

OFFICE ORDER

ARRANGEMENT DURING LOCKDOWN PERIOD

In continuation of Office Order No. 11/2020 dt. 30.06.2020 and Pursuant to the directions of the Hon'ble Principal Judge, City Civil & Sessions Court, Gr. Mumbai and Hon'ble Bombay High Court Standard Operating Procedure dt. 16.06.2020 the assignment of Court during the period from 01.08.2020 to 16.08.2020 would be as follows:

1. Court taking up Criminal & Civil matters shall have their urgent board during the period from 01.08.2020 to 16.08.2020.
2. All Civil & Criminal matters would be assigned to the concerned Court if Ld. Presiding Officer of that Court is not assigned duty in the said week.
3. As the Ld. Presiding Officers of the Courts taking up Civil & Criminal matters are not on duty, the urgent applications of their Courts shall be placed before the concerned Ld. Judges having charge as per the assignment made in Annexure – I enclosed herewith.
4. Holiday Charge for RA, BA & ABA including urgent Civil application from 01.08.2020 to 16.08.2020 including Saturday, Sunday & Holiday. All unitary staff attached to the concerned Court shown in the below table are hereby directed to attend the Holiday duty.

Date	Hon'ble Judges (Holiday Court)	Filling Clerk
01.08.2020	HHJ Shri. S. U. Baghele (C.R.10)	Smt. S. C. Kadam
02.08.2020	HHJ Shri. K. V. More (C.R.4)	Ms. P.G. Kelji
08.08.2020	HHJ Shri. K. V. More (C.R.4)	Ms. P.G. Kelji

Date	Hon'ble Judges (Holiday Court)	Filing Clerk
09.03.2020	HHJ Shri. K. V. More (C.R.4)	Mrs. S. V. Khanolkar
12.08.2020	HHJ Shri. K. V. More (C.R.4)	Shri. P. S. Khadse
15.08.2020	HHJ Shri. K. V. More (C.R.4)	Ms. R. A. Monde
16.08.2020	HHJ Shri. K. V. More (C.R.4)	Shri. U. B. Chaudhari


5. All the RA, ABA's & BAs during the Saturday, Sunday and holiday will be taken up by the concerned Holiday Judge as per Annex-I. The Holiday Judge will also be the Administrative Judge during the Holidays.
6. The Administrative Charge for the aforesaid period is shown in the table as per Annexure -I.

ALL THE ADVOCATES & LITIGANTS TO TAKE NOTE THAT

- a) Physical filling is allowed during the period from 11.00 a. m. to 01.00 p.m.. The Hard Copy shall be kept in an isolated place for 24 Hrs. It shall be placed before the concerned Court not before 72 Hrs. of such filling.
- b) All Advocates and Litigants shall note that no applications shall be entertained for lodging, filling after 1.00 p.m.
- c) Applications before Hon'ble Judges in matters of urgency will be entertained. Only on proof of prior notice to the opposite party proof of such notice be furnished to the judges concerned at the time of moving the urgent applications.

- d) Urgent matters must be moved to the HHJ through the concerned officers.

Dated this 31st Day of July, 2020


31/7/2020
(S. S. Sawant)
2nd Addl. Principal Judge
City Civil Court, Borivali Div.
Dindoshi, Goregaon, Mumbai

Copy forwarded with compliments to :

1. The Hon'ble Principal Judge, Shri. S. B. Agrawal and other Hon'ble Judges of Bombay City Civil & Sessions Court's at Gr. Mumbai, Dindoshi.
2. All the Officers of Bombay City Civil & Sessions Court's at Gr. Mumbai, Dindoshi.
3. All the Govt. Pleaders & Public Prosecutors of Bombay City Civil & Sessions Court's at Gr. Mumbai , Dindoshi.
4. The President, Bar Association at Gr. Mumbai & Dindoshi.
5. Maintenance Department.
6. Computer Cell.